

email: [kspcbpta@gmail.com](mailto:kspcbpta@gmail.com)

Phone/ fax: 0468-2223983

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

**KERALA STATE POLLUTION CONTROL BOARD**

ജില്ലാ ഓഫീസ്, OPP ജനറൽ ആശുപത്രി, KK Nair Road, പത്തനംതിട്ട-689 645  
DISTRICT OFFICE, OPP.GENERAL HOSPITAL, KK Nair Road, PATHANAMTHITTA- 689 645

web site: [www.keralapcb.nic](http://www.keralapcb.nic) – for Online registration, visit-[krocmms.nic.in/KSPCB](http://krocmms.nic.in/KSPCB)

In reply please refer to:-PCB/PTA/TG/350/2021

25.08.2021

From

The Environmental Engineer

To

Adv. Rema Smrithi V. K.  
No. 2 Temple Glade Appartments  
Kalakshetra Colony  
Beach Road  
Besant Nagar  
Chennai – 600090

Sub:- O.A 142 of 2020 - reg

Madam,

I am forwarding herewith the report in the above O.A 142 of 2020 for further action.

Yours faithfully,

SUCHITRA V Digitally signed by SUCHITRA V  
Date: 2021.08.25 14:59:58 +05'30'

ENVIRONMENTAL ENGINEER

Encl: As above

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

**Application no. 142 of 2020 (SZ)**

Applicant(s) :: Sri. Renny Jacob George

Respondents :: The Kerala State Pollution Control  
Board & Others

**Volume - I**

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Dated this the 25<sup>th</sup> day of August, 2021



SUCHITRA V Digitally signed by SUCHITRA V  
Date: 2021.08.25 15:00:13 +05'30'

2<sup>nd</sup> Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

**Application no. 142 of 2020 (SZ)**

Applicant(s) :: Sri. Renny Jacob George

Respondents :: The Kerala State Pollution  
Control Board & Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA  
STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,  
PATHANAMTHITTA, THE 2<sup>nd</sup> RESPONDENT**

1. It is respectfully submitted that the 2<sup>nd</sup> respondent is representing the 1<sup>st</sup> respondent also in this application. Copy of the authorization letter is produced herewith and marked as **Annexure R2(a)**.
2. The issue for consideration in O.A. 142/2020 is the violation of mining lease and mining closure plan committed by the 8th respondent in Anicad Village, Mallapilly Taluk, Pathanamthitta. The Honorable NGT vide order dated 07.08.2020 in O.A. No.142 of 2020 (SZ) has directed to constitute a joint committee comprising of 1) District Collector, Pathanamthitta, District, 2) Senior Officer/Scientist from State Environment Impact Assessment Authority (SEIAA) Kerala, 3) The Director, Directorate of Mining and Geology, and 4) Senior Officer from Kerala State Pollution Control Board to ascertain the present status and environmental damages due to quarrying conducted by 8th respondent. It was also directed to assess the environmental damage to be recovered from the 8th respondent in case of violations.
3. Accordingly, Smt. Suchitra V., Environmental Engineer, District Office, Pathanamthitta was nominated to the committee vide this office letter dated 15.09.2020. Copy of the letter is produced herewith and marked as Annexure R2(b).
4. The 8th respondent was conducting 2 granite quarries in Anicad Village, Mallapilly Taluk, Pathanamthitta and the Consent to Operate was issued from the Kerala State Pollution Control Board for the two quarries as detailed below.

Name	Sy. Nos.	Area in hectares	Consent to Operate issued		
			Consent No.	Date	Validity
Quarry 1	328/6, 329/9, 329/10, 327/1, 325/1, 325/2, 305/10, 305/11	5.1962	QCO/PTA/24/2008	12.06.2008	30.04.2011
			QCO/PTA/24/R1/2013	29.05.2013	30.04.2014
			QCO/PTA/24/R2/2014	11.11.2014	30.04.2017
Quarry 2	326/2, 326/4, 326/5.	1.0183	QCO/PTA/148/2013	29.05.2013	30.06.2015
			QCO/PTA/148/R1/2014	01.07.2015	30.06.2018

5. Copy of the Consents to Operate issued are enclosed herewith as Annexure R2 c(1) and R2 c(2) respectively. The 8<sup>th</sup> respondent has not submitted application for the renewal of quarries further.
6. Quarrying operation came under the purview of the Board in 2006. At that time Consent was issued to Quarries meeting distance criteria under Water Act and Air Act only. As per the then siting criteria, there shall not be any residential buildings, public roads, public buildings, rivers, bridges etc within 100 m distance from the boundary of the quarrying area and the entrepreneur shall have mining lease / permit from the Mining & Geology Department. The quarries of 8<sup>th</sup> respondent was surrounded by plantations on all sides and there were no residential buildings within 100 m of the quarry boundary. Consent was issued based on letter of indent, Lease/permit issued from Mining & Geology. The 8<sup>th</sup> respondent possessed valid lease from the Mining & Geology Department. Later based on various Hon'ble NGT & Hon'ble High Court Orders, Board insisted Environmental Clearance for considering issuance of Consent from the Board for all quarrying activities. True copy of the Board's circular dated 09.09.2015 insisting Environmental Clearance for all quarrying activities is enclosed herewith and marked as R2 (d). It is humbly submitted that the issuance and subsequent renewal of consents to the above quarries had been carried out prior to 09.09.2015, the date of circular specifying the requirement of Environmental Clearance and consents have not been renewed thereafter.

*Dated this the 25<sup>th</sup> of July, 2021.*



SUCHITRA V Digitally signed by SUCHITRA V  
Date: 2021.08.25 15:01:10 +05'30'  
**SECOND RESPONDENT**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE, CHENNAI CIRCUIT BENCH AT KOCHI**

**Application no. 142 of 2020 (SZ)**

Applicant(s) :: Sri. Renny Jacob George

Respondents :: The Kerala State Pollution  
Control Board & Others

**Volume - II**

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2	Annexure R2(b)- True copy of the letter dated 15.09.20 from the Board Chairman to the Director, Directorate of Mining and Geology, Thiruvananthapuram	4
3	Annexure R2(c1)- True copy of the Consents to Operate issued to quarry 1	5-15
	Annexure R2(c2)- True copy of the Consents to Operate issued to quarry 2	16-25
	Annexure R2(d)- True copy of the circular dated 09.09.2015	26-27

Dated this the 25<sup>th</sup> day of August, 2021

SUCHITRA V Digitally signed by SUCHITRA V  
Date: 2021.08.25 15:01:30 +05'30'



2<sup>nd</sup> Respondent

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.keralapcb@gov.in FAX: 0471 - 2318134, 2318152 web: [www.keralapcb.nic.in](http://www.keralapcb.nic.in)



**KERALA STATE POLLUTION CONTROL BOARD**

**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/EE4/NGT/O.A No. 142/2020(SZ)

Date: 24/08/2021

**AUTHORISATION**

Sub: - OA No. 142/2020 before the Hon'ble NGT-reg.

The Environmental Engineer, District Office, Pathanamthitta is hereby authorised to represent the Board in the above OA.

**KERALA STATE POLLUTION CONTROL BOARD**

  
**MEMBER SECRETARY**

To

The Environmental Engineer,  
District Office,  
Pathanamthitta

Copy to:

- 1) Adv. Rema Smrithi V.K.  
N.G Nair Associates  
Anagha Diwans road  
Kochi- 682 016
- 2) The Environmental Engineer  
Legal cell  
Ernakulam
- 3) The Environmental Engineer-1  
Head Office

} for information & follow up action

☎: General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151  
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in



**KERALA STATE POLLUTION CONTROL BOARD**

**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ. തിരുവനന്തപുരം - 695 004

PCB/HO/EE4/O.A.No.142/2020 (SZ)

Date: 15/09/2020

**From**

**The Chairman**

**To**

**The Director  
Directorate of Mining and Geology  
Kesavadasapuram  
Pattom Palace P.O.,  
Thiruvananthapuram- 695 004**

**Sub: O.A.No.142/20 (SZ)- filed by Renny Jacob George  
Ref: 1). Order dated.07/08/2020 of the Hon'ble NGT  
2). Your letter no. 6916/M2/2020 dated 11/09/2020**

**Sir,**

**The Environmental Engineer, District Office, Pathanamthitta,  
Smt. Suchithra V. is nominated to the committee constituted by the Hon'ble NGT  
vide order reference (1).**

**Her contact address is:**

**Smt. Suchithra V.  
Environmental Engineer  
Kerala State Pollution Control Board  
District Office, Pathanamthitta  
Phone: 944797528, 9947393707  
E-mail: [kspcbpta@gmail.com](mailto:kspcbpta@gmail.com)**

**Yours faithfully,**

**CHAIRMAN**

**Copy To**

1. **The Chief Environmental Engineer, Regional Office,  
Thiruvananthapuram**
2. **The Environmental Engineer, District Office,**

} with copy of reference 1 & 2

FILE NO. - PCB/PTA/ICO/QR/29/2007



**KERALA STATE  
POLLUTION CONTROL BOARD  
DISTRICT OFFICE  
PATHANAMTHITTA**

**CONSENT TO OPERATE**

ISSUED UNDER

Water (Prevention & Control of Pollution) Act, 1974

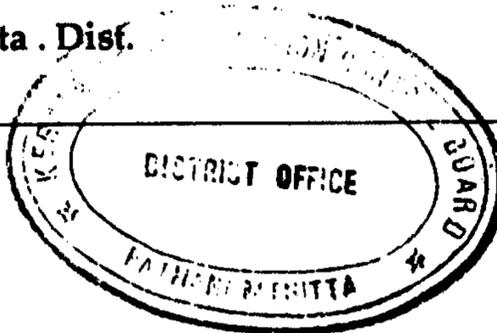
Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

To

M/s. Philips Grano Products,  
Noorommavu.P.O.,  
Mallappally,  
Pathanamthitta . Dist.



CONSENT NO: QCO/PTA/24/2008

VALID UP TO:30.04.2011

DO

(5)

1	<b>VALIDITY:-</b> <b>Date of Commissioning:-</b>	30.04.2011 -
2	<b>Name and address of establishment</b>	M/s.Philips Grano Products, Noorommavu.P.O., Mallappally, Pathanamthitta. Dist.
3	<b>Communication</b>	Telephone : 0469 - 2685256 Fax : e-mail :
4	<b>Occupier details</b>	Sri. Philip Mathew, Thekkenedumplackal, Mallappally(West).P.O.,
5	<b>Survey Number</b>	328/6, 329/9, 327/1, 325/1, 305/10
6	<b>Village</b>	Anicad
7	<b>Taluk</b>	Mallappally
8	<b>District</b>	Pathanamthitta
9	<b>Panchayat:</b>  <b>Ward</b> <b>No:</b>	Anicad  VIII
10	<b>Category</b>	RED
11	<b>Scale</b>	SMALL
12	<b>Fee Slab / Fee remitted</b>	Rs. 1140/year                      Rs.3990/-
13	<b>Capital Investment</b>	-
14	<b>Total Water consumption:-</b> <b>Water meter installed for:-</b>	NA
15	<b>PRODUCTS</b>	Granite Stones : 800 T/day

- [REDACTED]
- 2.1. This consent is granted subject to the power of the Board to review and made variation in or revoke the conditions as the Board deems fit.
  - 2.2. For renewal of consent application in the prescribed form shall be submitted to the Board between 3 and 4 months in advance of the date of expiry of the consent along with this consent.  
Late applications will be accepted only with a fine/late fee equivalent to 50% of the consent fee.
  - 2.3. No change, deviation or alteration that may affect the quality or location of discharge of effluent is to be made without prior written permission of the Board. Any change in particulars furnished in the application and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.
  - 2.4. The consent issued is subject to conditions specified in the clearances issued by the Mining & Geology Department and Explosive Department as per the provisions of the relevant statutes.
  - 2.5. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the area, forming a green belt to improve the environment.
  - 2.6. There shall be minimum distance of 50m from the quarrying point to the nearest residence.
  - 2.7. Blasting with electric Detonators shall be limited to a maximum of 5nos at a time.
  - 2.8. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.
  - 2.9. Proper fencing of the quarry area shall be done to avoid hazards and accidents.
  - 2.10. Sound level at 1m outside the boundary of the quarry shall be 55 dB (A) Leq, max.
  - 2.11. Suspended particulate matter (dust) level at boundary shall be  $200\mu\text{g}/\text{m}^3$  max and respirable particulate matter shall be  $100\mu\text{g}/\text{m}^3$ , max.
  - 2.12. After completion of excavation at any site, the land shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
  - 2.13. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.
  - 2.14. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
  - 2.15. Air compressors used for quarrying shall be acoustically enclosed to control the noise.
  - 2.16. Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time.

DATE: 12.06.2008

Copy to: The Member Secretary,  
Thiruvananthapuram.

OFFICE SEAL  
OF

SIGNATURE & SEAL OF  
ISSUING AUTHORITY E.A.P.E.N  
Environmental Engineer

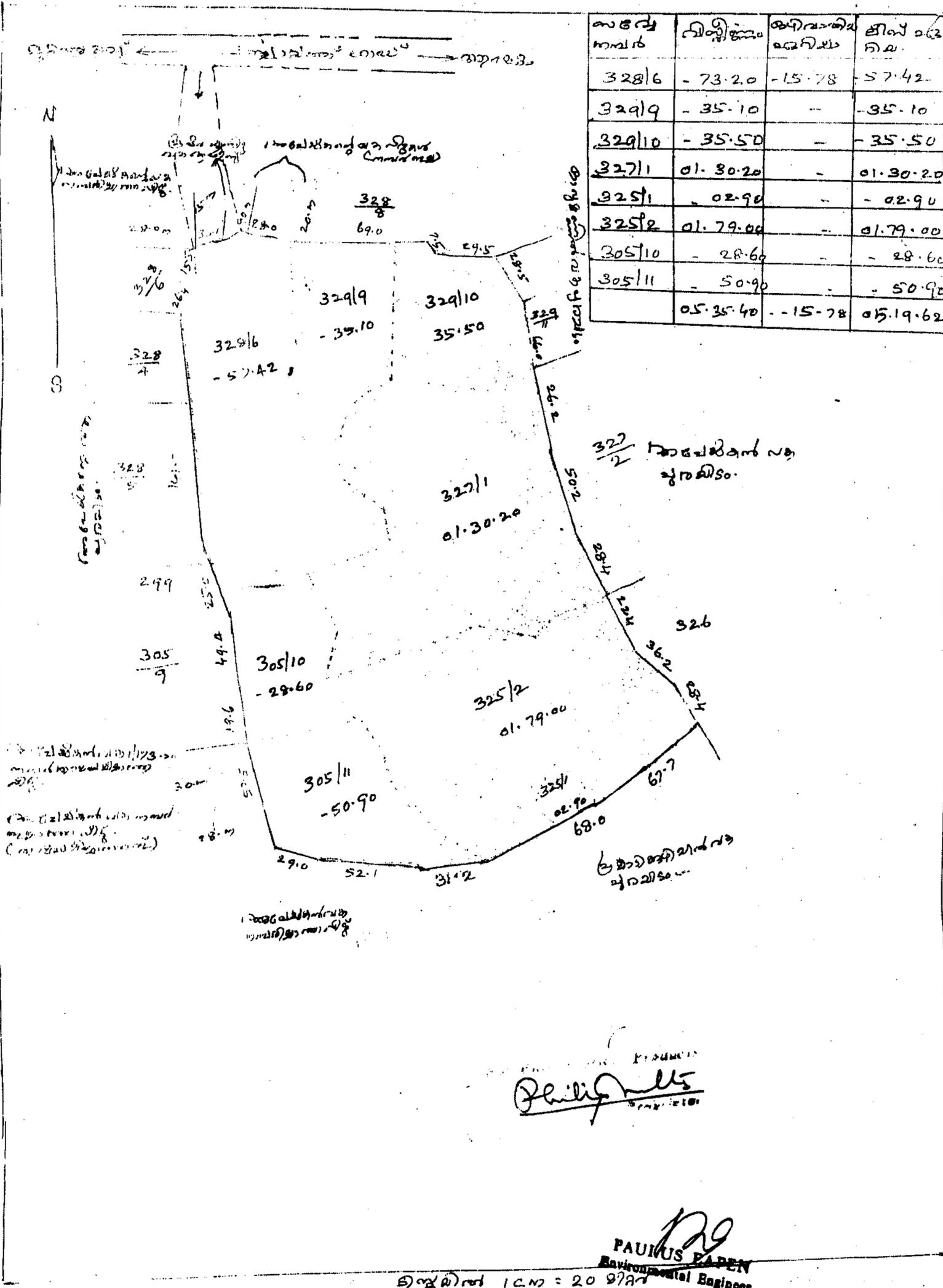
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 സ്ഥാനം  
 പട്ടണത്തിന്റെ

പട്ടണത്തിന്റെ സ്ഥാനം

പട്ടണത്തിന്റെ സ്ഥാനം - 31

Location Sketch

305/10, 305/11, 325/1, 325/2  
 327/1, 329/9, 329/10, 328/6



Philip Mills  
 Surveyor

PAULUS PABEN  
 Environmental Engineer

പട്ടണത്തിന്റെ സ്ഥാനം 1:1000 = 20 978

FILE NO. - PCB/PTA/QR/29/2008

Date of issue: 29/05/2013



**KERALA STATE  
POLLUTION CONTROL BOARD  
DISTRICT OFFICE  
PATHANAMTHITTA**

**CONSENT TO OPERATE (Renewal)**

**ISSUED UNDER**

**Water (Prevention & Control of Pollution) Act, 1974**

**Air (Prevention & Control of Pollution) Act, 1981**

**&**

**Environment (Protection) Act, 1986**

**To**

**M/s Philips Grano Products,  
Noorommavu P.O,  
Mallappally,  
Pathanamthitta Dist,  
Pin 689589**

**CONSENT NO: QCO/PTA/24/R<sub>1</sub>/2013**

**VALID UP TO: 30/04/2014**

DO



(9)

**GENERAL**

1	<b>VALIDITY:-</b> <b>Date of Commissioning:-</b>	30/04/2014
2	<b>Name and address of establishment</b>	Philips Grano Products, Noorommavu P.O, Mallappally, Pathanamthitta Dist, Pin 689 589
3	<b>Communication</b>	Telephone : 04692685256 Mobile : Fax : e-mail :
4	<b>Occupier details</b>	Sri Naveen Mathew Philip, Thekkenedumplackal, Mallappally West P.O, Pin 689585
5	<b>Survey Number</b>	328/6, 329/9, 329/10, 327/1, 325/1, 325/2, 305/10, 305/11
6	<b>Village</b>	Anicadu
7	<b>Taluk</b>	Mallappally
8	<b>District</b>	Pathanamthitta
9	<b>Panchayat</b> <b>Ward No:</b>	Anicadu VIII
10	<b>Category</b>	RED
11	<b>Scale</b>	SMALL
12	<b>Fee Slab / Fee remitted</b>	Rs. 15000/ year                      Rs.52500/-
13	<b>Capital Investment</b>	Rs.75-100 Lakhs
14	<b>Total Water consumption</b>	250 Lit/day
15	<b>Consent Details</b>	QCO/PTA/24/2008 valid up to 30.04.2011
16	<b>Machinery Details</b>	Tractor with compressor : 45HP each (2nos) Excavator with Breaker : 1no
17	<b>Product/Activity</b>	Granite Quarry 

## **CONDITIONS**

- 2.1. This consent is granted subject to the power of the Board to review and made variation in or revoke the conditions as the Board deems fit, as per relevant Acts & Rules.
- 2.2. This consent is issued on the basis of the minutes of the hearing conducted by Member Secretary on 06.05.2013, as per the judgment in the WP(C) No. 28830/12 dated 07.03.2013 of the Hon'ble High court and subject to Circular No.PCB/TAC/MoEF/416/08 dated. 5.12.2012 of the Chairman.
- 2.3. This consent, unless withdrawn earlier and subject to condition No.1 shall be valid up to 30/04/2014. For renewal of the consent application shall be submitted in the 3<sup>rd</sup> month before expiry of consent.  
Late applications will be accepted only with a fine/late fee as per norms.
- 2.4. No change, deviation or alteration that may affect the quality or location of discharge of effluent is to be made without prior written permission of the Board. Any change in particulars furnished in the application and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.
- 2.5. The consent issued is subject to conditions specified in the clearances issued by the Mining & Geology Department and Explosive Department as per the provisions of the relevant statutes and based on the site plan approved by the Village Officer.
- 2.6. There shall be minimum distance of 100m from boundary of quarry operating area to residential buildings, place of worship, Public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.
- 2.7. Quarrying shall be only within the area confirmed within the fencing with G.I.wire and the fencing shall be maintained always.
- 2.8. Boundary shall be fenced before operation of quarrying activities.
- 2.9. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.
- 2.10. Sound level at 1m outside the boundary of the quarry shall be 55 dB (A) Leq, max.
- 2.11. Suspended particulate matter (dust) level at boundary shall be 200µg/m<sup>3</sup> max and respirable particulate matter shall be 100µg/m<sup>3</sup>, max.
- 2.12. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
- 2.13. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.

2.14. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.

2.15. Air compressors used for quarrying shall be acoustically enclosed to control the noise.

2.16. Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time (6pm - 6am)

2.17. Blasting shall be done at specified time with prior signals.

### 3. ADDITIONAL CONDITIONS

3.1. The applicant shall obtain the Environmental clearance from the concerned Department.

3.2. Quarrying operations shall be started only after obtaining the D & O License under the Kerala Panchayat Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to the concerned District Office of the Board.

3.3. Only exposed rock shall be quarried.

3.4. Validity of this consent will be only up to 31.06.2015, and shall be extended on production of valid lease permit from the Department of Mining and Geology and based on the site conditions.

3.5. E-waste shall be disposed of in an environmentally sound manner.

The following details shall be submitted to the Board on or before 31<sup>st</sup> December every year.

Sl No	Particulars of e-waste	Quantity of e-waste disposed in previous year	Quantity of e-waste proposed to be disposed in current year	Mode of disposal

3.6. Adequate fire fighting equipment in accordance with the fire safety regulations shall be installed in the unit.

3.7. The applicant shall put up a sign board of size 6x4ft near the main entrance of the unit. One board shall display consent no. with validity & conditions 1.2, 1.16.

  
SIGNATURE & SEAL OF  
ISSUING AUTHORITY

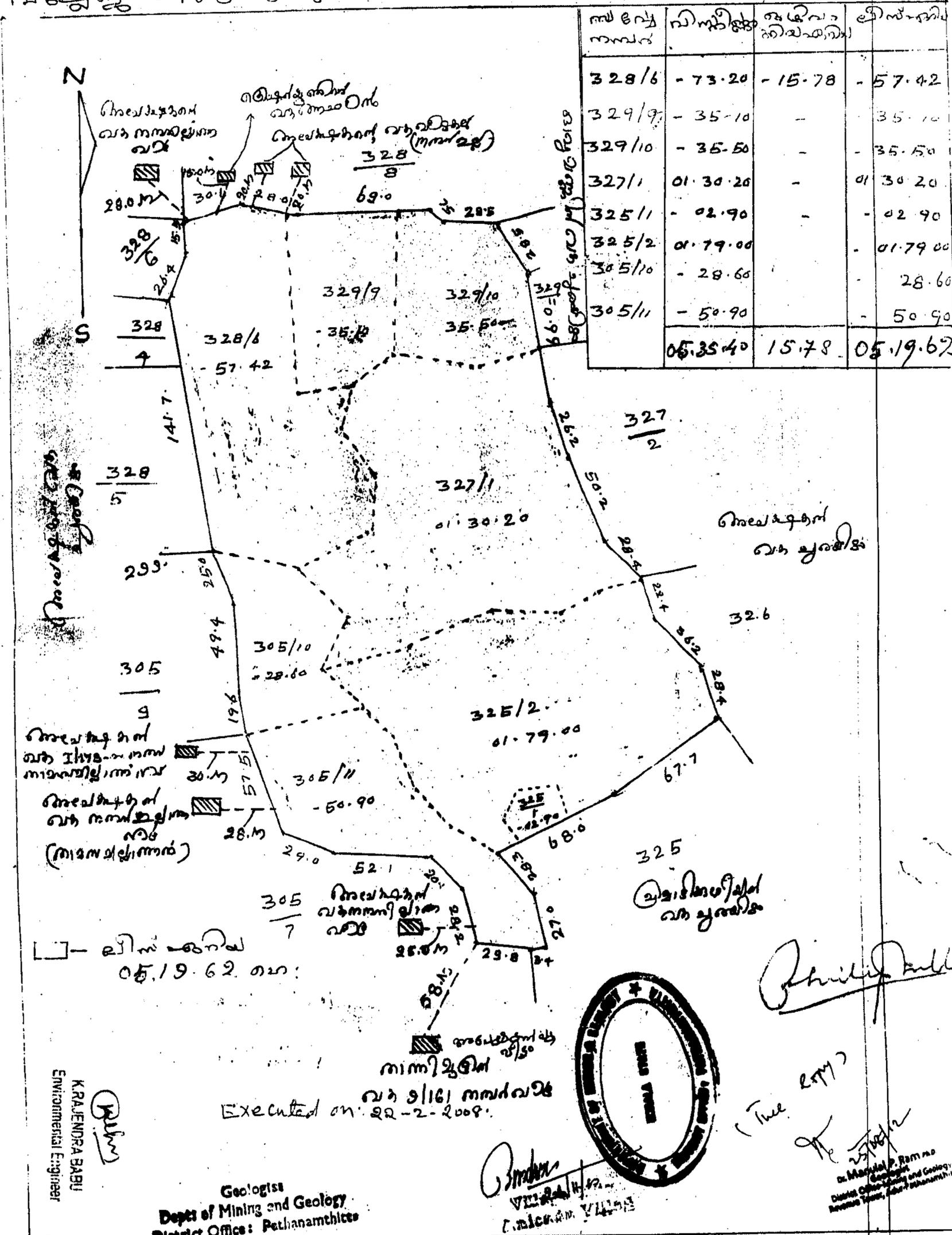
OFFICE SEAL

Copy to: - (1) The Chief.Envntl.Engineer, R.O, TVM.

(2) Stock file.

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 വില്ലേജ് - പാലക്കാട്

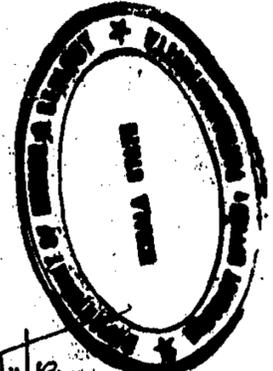
Location Sketch. 305/10, 305/11, 325.1, 325.2, 327/1, 329/9, 329/10, 328/6



K RAJENDRA BABU  
 Environmental Engineer

Geologist  
 Dept of Mining and Geology  
 District Office: Puthanambalica

Executed on 22-2-2008



Dr. Manoj P. Ram  
 District Geologist and Geology  
 Revenue Dept., Puthanambalica



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COUNTER SIGNED

-34-  
19-

Ext. P4

PHONE: 0468-2223983

KERALA STATE POLLUTION CONTROL BOARD  
DISTRICT OFFICE, PATHANAMTHITTA

MAKKAMKKUNNU, PATHANAMTHITTA - 689 645.

Dated: 11/11/2014

PCB/PTA/ICO/QR/29/2008

**INTEGRATED CONSENT TO OPERATE - RENEWAL**

Consent No. QCO/PTA/24/R<sub>1</sub>/2014

Ref:- (1) Your application dated. 24.02.2014  
(2) Consent No. QCO/PTA/24/R<sub>1</sub>/2013 dated.29/05/2013 Valid up to 30/04/2014

The 'Consent to operate' issued vide reference.2 to M/s.Philips Grano Products, Noorommavu.P.O, Mallappally, Pathanamthitta Dist, Pin- 689 589 is hereby renewed up to 30/04/2017. The copy of consent under ref.2 attached herewith is part of this renewal order and this order is subject to the conditions stipulated therein and the following variations.

- |                                |                                                                                      |
|--------------------------------|--------------------------------------------------------------------------------------|
| 1.1. Validity                  | : 30/04/2017                                                                         |
| 1.15. Previous Consent details | : No./QCO/PTA/24/R <sub>1</sub> /2013 dated. 29/05/2013<br>Valid up to 30/04/2014. / |
| 1.16. Machinery details        | : 1. Excavator with Breaker (1no) 150HP<br>2. Tractor with Compressor (1no) 48HP     |
| 1.17. Products                 | : Rubble - 800 MT/day                                                                |
| 2.2. Month & Year of renewal   | : 31/01/2017                                                                         |

All other conditions remain unchanged.

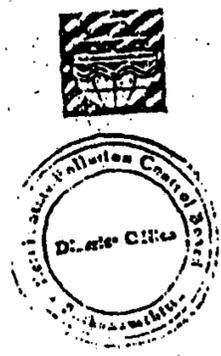
For and on Behalf of the  
KERALA STATE POLLUTION CONTROL BOARD

*Paulus Eapen*  
ENVIRONMENTAL ENGINEER  
PAULUS EAPEN  
Environmental Engineer

Encl: Copy of consent under ref.2

To  
Sri.Naveen Mathew Philip,  
Thekkenedumplackal,  
Mallappally West.P.O,  
Pin : 689 585

Copy to: (1) Office Copy  
(2) Stock file



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18

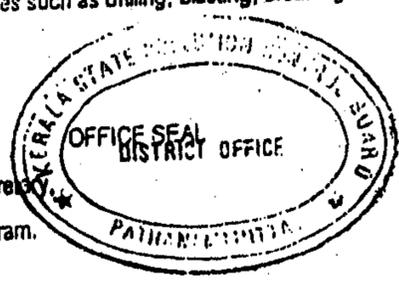
P3(3)

**GENERAL CONDITIONS**

- 2.1 This consent is granted subject to the power of the Board to review and make variation in or revoke the conditions as the Board deems fit.
- 2.2 For renewal of consent application in the prescribed form shall be submitted to the Board between 3 and 4 months in advance of the date of expiry of the consent along with this consent.  
Late applications will be accepted only with a fine/late fee equivalent to 50% of the consent fee.
- 2.3 No change, deviation or alteration that may affect the quality or location of discharge of effluent is to be made without prior written permission of the Board. Any change in particulars furnished in the application and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.
- 2.4 The consent issued is subject to conditions specified in the clearances issued by the Mining & Geology Department and Explosive Department as per the provisions of the relevant statutes.
- 2.5 Suitable species of trees and certain plants shall be planted and maintained within and along the periphery of the area, forming a green belt to improve the environment.
- 2.6 There shall be minimum distance of 50m from the quarrying point to the nearest residence.
- 2.7 Blasting with electric Detonators shall be limited to a maximum of 5nos at a time.
- 2.8 Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.
- 2.9 Proper fencing of the quarry area shall be done to avoid hazards and accidents.
- 2.10 Sound level at 1m outside the boundary of the quarry shall be 55 dB (A) Leq. max.
- 2.11 Suspended particulate matter (dust) level at boundary shall be 200µg/m<sup>3</sup> max and respirable particulate matter shall be 100µg/m<sup>3</sup> max.
- 2.12 After completion of excavation at any site, the land shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
- 2.13 Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.
- 2.14 Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
- 2.15 Air compressors used for quarrying shall be acoustically enclosed to control the noise.
- 2.16 Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time.

DATE: 12.06.2008

Copy to: The Member Secretary  
Thiruvananthapuram.



SIGNATURE & SEAL OF  
ISSUING AUTHORITY  
*Paulus F. APEN*  
PAULUS F. APEN  
Environmental Engineer

This is the true copy of the document  
marked as EXHIBIT P  
ANNEXURE  
in the above case  
ADVOCATE

(15)

FILE NO. - PCB/PTA/QR/145/2013

Date of issue: 29.05.2013



**KERALA STATE  
POLLUTION CONTROL BOARD  
DISTRICT OFFICE  
PATHANAMTHITTA**

**CONSENT TO OPERATE (Fresh)**

**ISSUED UNDER**

Water (Prevention & Control of Pollution) Act, 1974

Air (Prevention & Control of Pollution) Act, 1981

&

Environment (Protection) Act, 1986

To

**M/s.Philips Grano Products,**

**Noorommavu.P.O,**

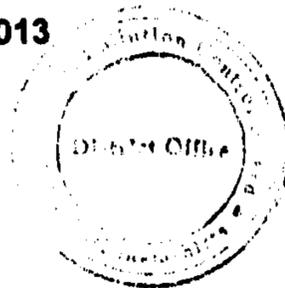
**Mallappally- 689 589,**

**Pathanamthitta - Dist.**

*Handwritten signature/initials*

**CONSENT NO: QCO/PTA/148/2013**

**VALID UP TO: 30.06.2015**



*CO*

*Handwritten scribble*

**GENERAL**

1	<b>VALIDITY:-</b> <b>Date of Commissioning:-</b>	<b>30.06.2015</b>
2	<b>Name and address of establishment</b>	<b>Philips Grano Products, Noorommavu P.O, Mallappally, Pathanamthitta Dist, Pin 689 589</b>
3	<b>Communication</b>	<b>Telephone : 04692685256</b> <b>Mobile :</b> <b>Fax :</b> <b>e-mail :</b>
4	<b>Occupier details</b>	<b>Sri Naveen Mathew Philip, Thekkenedumplackal, Mallappally West P.O, Pin 689 585</b>
5	<b>Survey Number</b>	<b>326/2, 326/4, 326/5</b>
6	<b>Village</b>	<b>Anicadu</b>
7	<b>Taluk</b>	<b>Mallappally</b>
8	<b>District</b>	<b>Pathanamthitta</b>
9	<b>Panchayat Ward No:</b>	<b>Anicadu VII</b>
10	<b>Category</b>	<b>RED</b>
11	<b>Scale</b>	<b>SMALL</b>
12	<b>Fee Slab / Fee remitted</b>	<b>Rs. 12000/ year                      Rs.78000/-</b>
13	<b>Capital Investment</b>	<b>Rs.60 Lakhs</b>
14	<b>Total Water consumption</b>	<b>250 Lit/day</b>
15	<b>Consent Details</b>	<b>Fresh application</b>
16	<b>Machinery Details</b>	<b>Tractor with compressor : 2nos Excavator with breaker</b>
17	<b>Product/Activity</b>	<b>Granite Quarry</b>

### GENERAL CONDITIONS

- 2.1. This consent is granted subject to the power of the Board to review and made variation in or revoke the conditions as the Board deems fit, as per relevant Acts & Rules.
- 2.2. This consent is issued on the basis of the minutes of the hearing conducted by Member Secretary on 06.05.2013, as per the judgment in the WP(C) No. 28830/12 dated 07.03.2013 of the Hon'ble High court and subject to Circular No.PCB/TAC/MoEF/416/08 dated. 5.12.2012 of the Chairman.
- 2.3. This consent, unless withdrawn earlier and subject to condition No.1 shall be valid up to 30/06/2015. For renewal of the consent application shall be submitted in the 3<sup>rd</sup> month before expiry of consent.  
Late applications will be accepted only with a fine/late fee as per norms.
- 2.4. No change, deviation or alteration that may affect the quality or location of if the site is to be made without prior written permission of the Board. Any change in particulars furnished in the application and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.
- 2.5. The consent issued is subject to conditions specified in the clearances issued by the Mining & Geology Department and Explosive Department as per the provisions of the relevant statutes and the site plan approved by the Village Officer.
- 2.6. There shall be minimum distance of 100m from boundary of quarry operating area to residential buildings, place of worship, Public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.
- 2.7. Quarrying shall be only within the area confirmed within the fencing with G.I.wire and the fencing shall be maintained always.
- 2.8. Boundary shall be fenced before operation of quarrying activities.
- 2.9. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.
- 2.10. Sound level at 1m outside the boundary of the quarry shall be 55 dB (A) Leq. max.
- 2.11. Suspended particulate matter (dust) level at boundary shall be 200 $\mu$ g/m<sup>3</sup> max and respirable particulate matter shall be 100 $\mu$ g/m<sup>3</sup>, max.
- 2.12. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification, with the soil removed from the area.

- 2.13. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents.
- 2.14. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
- 2.15. Air compressors used for quarrying shall be acoustically enclosed to control the noise.
- 2.16. Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time (6pm - 6am)
- 2.17. Blasting shall be done at specified time with prior signals.

### 3. ADDITIONAL CONDITIONS

- 3.1. The applicant shall obtained the Environmental clearance from the State Environment Impact Assessment Authority.
- 3.2. Quarrying operations shall be started only after obtaining the D & O License under the Kerala Panchayat Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to the concerned District Office of the Board.
- 3.3. Only exposed rock shall be quarried.
- 3.4. Validity of this consent will be only up to 31.12.2015, and shall be extended on production of valid permit/lease from the Department of Mining and Geology and based on the site conditions.
- 3.5. E-waste shall be disposed of in an environmentally sound manner.  
The following details shall be submitted to the Board on or before 31<sup>st</sup> December every year'.

Sl No	Particulars of e-waste	Quantity of e-waste disposed in previous year	Quantity of e-waste proposed to be disposed in current year	Mode of disposal

- 3.6. Adequate fire fighting equipment in accordance with the fire safety regulations shall be installed in the unit.
- 3.7. The applicant shall put up a sign board of size 6x4ft near the main entrance of the unit. One board shall display consent no. with validity & conditions 1.2, 1.16.

OFFICE SEAL

SIGNATURE & SEAL OF  
ISSUING AUTHORITY

Copy to: - (1) The Chief.Envtl.Engineer, R.O, TVM.  
(2) Stock file.

K.RAJENDRA BABU  
Environmental Engineer

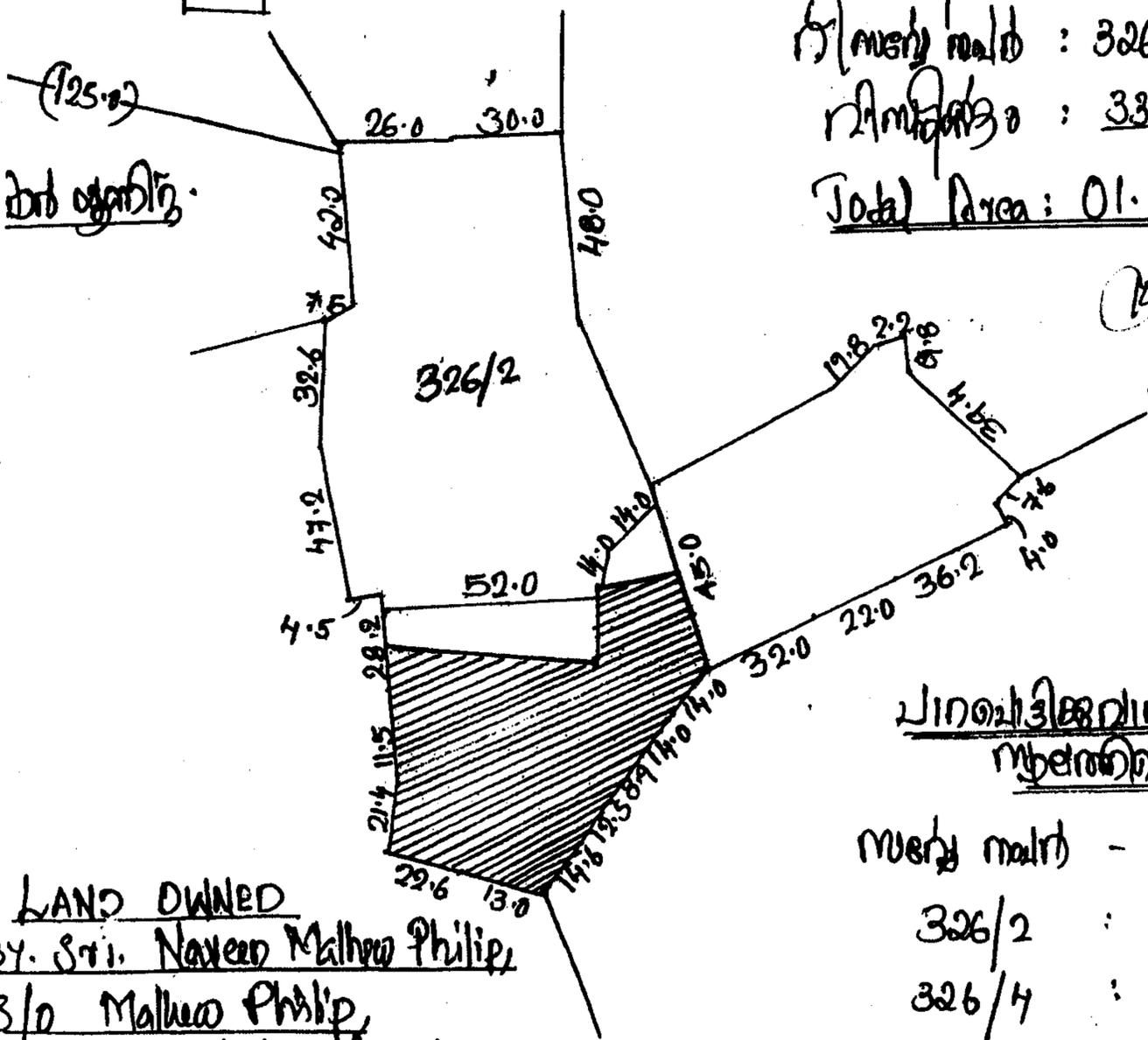
27/2012 dt. 14.4.2012

മുഖ്യ: 2/നന്നരൻ  
 ന്യായ: രാജരാജി.

മുഖ്യ: നന്നരൻ.  
 മുഖ്യ: 31  
 മുഖ്യ: 326/2 ✓  
 മുഖ്യ: 01.18.00 ഏക്കർ.  
 മുഖ്യ: 326/4  
 മുഖ്യ: 09.0 ഏക്കർ.  
 മുഖ്യ: 326/5  
 മുഖ്യ: 33.30 ഏക്കർ.  
Total Area: 01.6050 ഏക്കർ.

Site Plan - Field No: 326

Planted Area - 58.67 ഏക്കർ.  
 - ചിറ മുഖ്യ: 01.01.83 ഏക്കർ.



K. RAJENDRA BABU  
 Environmental Engineer



LAND OWNED  
 by Sri. Naveen Mathew Philip,  
 3/o Mallico Philip,  
 Thokke Nedamplakkal.  
MALLAPPALLY

ചിറ മുഖ്യ: 01.01.83 ഏക്കർ.  
 മുഖ്യ: 326/2 : 88.87 ഏക്കർ  
 326/4 : 03.05 ഏക്കർ.  
 326/5 : 09.91 ഏക്കർ.

100 ദിവസം മുൻപായി  
 100 ദിവസം മുൻപായി  
 100 ദിവസം മുൻപായി

നന്നരൻ  
 നന്നരൻ  
 നന്നരൻ

FILE NO. PCB/PTA/QR/145/201

Date of issue: 01/07/2015  
2/7/15



**KERALA STATE  
POLLUTION CONTROL BOARD  
DISTRICT OFFICE  
PATHANAMTHITTA**

(ONLINE)

**CONSENT TO OPERATE (Renewal)**

**ISSUED**

**UNDER**

**Water (Prevention & Control of Pollution) Act, 1974**

**Air (Prevention & Control of Pollution) Act, 1981**

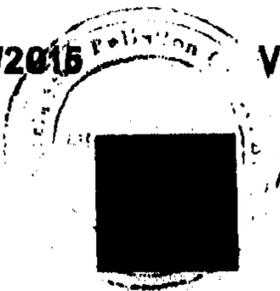
**&**

**Environment (Protection) Act, 1986**

**To**

**M/s. Phillips Grano Products Quarry  
Noorommavu.P.O,  
Mallappally - 689 589,  
Pathanamthitta. Dist.**

CONSENT NO: QCO/PTA/148/R./2015 VALID UP TO: 30/06/2018



(21)

**1. GENERAL**

1	<b>VALIDITY:-</b>	<b>30/06/2018</b>
2	Name and address of establishment	<b>M/s. Philips Grano Products Quarry, Noorommavu.P.O, Mallappally - 689 589, Pathanamthitta.Dist.</b>
3	Communication	<b>Telephone : 0469 - 2685256 Mobile : 9446187347 Fax : e-mail : naveen.peege@gmail.com</b>
4	Occupier details	<b>Sri. Naveen Mathew Philip, Thekkenedumplackal, Mallappally.West.P.O, Pathanamthitta- 689 585</b>
5	Survey Number	<b>326/2, 326/4, 326/5</b>
6	Village	<b>Anicadu</b>
7	Taluk	<b>Mallappally</b>
8	District	<b>Pathanamthitta</b>
9	Panchayat:	<b>Anicadu</b>
	Ward No:	<b>VIII</b>
10	Category	<b>RED</b>
11	Scale	<b>SMALL</b>
12	Fee Slab / Fee remitted	<b>Rs.12000 / year                      Rs.39,000/- DD.No.569544    Date : 19/05/2015 Bank: South Indian Bank</b>
13	Capital Investment	<b>Rs. 60lakhs</b>
14	Total Water consumption:-	<b>1200Lit/day</b>
15	Effluent Generation	<b>200 Lit/day</b>
16	Mode of disposal of treated effluent	<b>Percolation</b>
17	Effluent treatment details	<b>Septic Tank &amp; Soak pit</b>
18	Date of Commissioning	<b>May, 2013</b>
19	Previous Consent details	<b>QCO/PTA/148/2013, dated. 29/05/2013,- Valid up to : 30/06/2015</b>
20	Date of receipt of completed application	<b>09/06/2015</b>
21	Machinery details	<b>Tractor with compressor - 2nos (15HP) Excavator with Breaker -1no (150HP)</b>
22	PRODUCTS/ACTIVITY	<b>Rubbles - 500MT/day</b>

## **2. GENERAL CONDITIONS**

- 2.1. This consent is granted based on the application, affidavit and other particulars filed by the occupier, certificate from the Village officer and subject to the power of the Board to review and made variation in or revoke the conditions as the Board deems fit.
- 2.2. This consent is issued subject to the Circular No.PCB/TAC/MoEF/416/08 dated. 5.12.2012 of the Chairman and subsequent directions, Government orders, Circulars and court orders.
- 2.3. No change, deviation or alteration that may affect the environment, extent and location of quarry shall be made.
- 2.4. Any change in particulars furnished in the application/the identity of the occupier/ authorised agent is to be intimated to the Board forthwith.
- 2.5. There shall be a minimum distance of 100m from boundary of quarry operating area to residential building, place of worship, public buildings, public road having vehicular traffic, river or lake, railway line, bridges etc.
- 2.6. Quarrying shall be done only within the area marked in the location plan.
- 2.7. Quarrying area shall be earmarked before commencement of quarrying activities.
- 2.8. Blasting and quarrying shall be done without causing any nuisance or damage to occupants of adjoining or neighbouring land or building or posing damage to health, life or property.
- 2.9. After completion of excavation at any site, the abandoned quarry shall be utilized for rain water harvesting with protective barriers/ any other suitable approved purpose or may be reclaimed as per specification.
- 2.10. Proper fencing/barriers shall be provided and maintained all around the abandoned deep quarry pits to avoid accidents
- 2.11. Mining below normal water table by continuous pumping shall be avoided in summer period (March, April & May) to prevent drinking water shortage in that area.
- 2.12. Noise creating activities such as drilling, blasting, breaking loading etc shall not be done during night time (6pm – 6am).
- 2.13. Blasting shall be done at specified time with prior signals to avoid accidents.
- 2.14. The  $PM_{10}$  in ambient air at the boundary shall not exceed  $100 \mu g/m^3$ , max.
- 2.15. The Sound level ( $L_{eq}$ ) at 1m outside the boundary of the site and near residential locations should not exceed the ambient noise standard applicable to the adjoining areas.



### 3. ADDITIONAL CONDITIONS

- 3.1. "The consent issued from the Board will be valid only for a period during the period when all other statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water Act, 1974, Air Act 1981 and Rules there under. The operation of the unit shall be commenced only after obtaining clearances from all concerned authorities".
- 3.2. No other machineries shall be operated without prior Consent of the Board.
- 3.3. Quarrying operations shall be started only after obtaining Mining permit/lease from Mining & Geology Department and D & O License under the Kerala Panchayat Raj Act from the concerned Local Self Government.
- 3.4. Adequate safety measures shall be provided in accordance with the fire safety regulations.
- 3.5. The applicant shall put up sign boards near the main entrance of the plant to display consent number & validity.

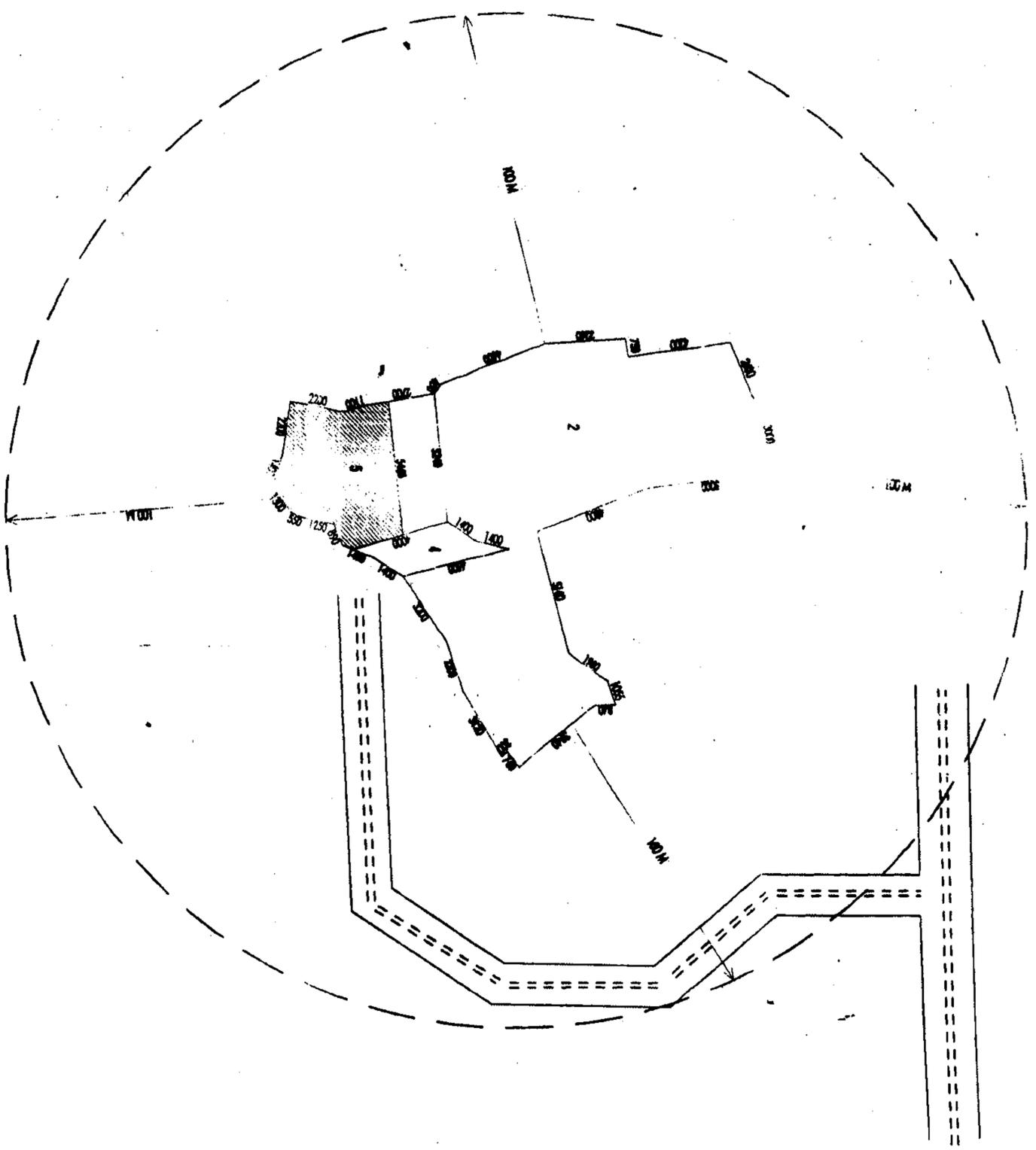
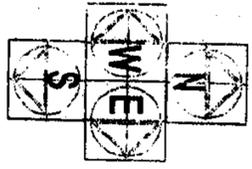


SIGNATURE & SEAL OF  
ISSUING AUTHORITY

**PAULUS EAPEN**  
Environmental Engineer

Copy to: - (1) Office copy,  
(2) Stock file.

**QUARRY PLAN OF PHILIPS GRAND PRODUCTS**



DISTRICT	PAHARANWITTA (9)
TALUK	WALLAPALLE
VILLAGE	ANAKOU
PANCHAYAT	ANAKOU
RESURVEY NO.	SR2 SRM, SRMS
BLOCK NO.	51

SURVEY NO.	AREA	SQM
SR/12	H A	01 08 19
SR/14	06 C3	03 10
SR/15	08 23	09
TOTAL AREA	01 08	28

TOTAL AREA	01 08 28
ANOD PORTION	00 00 07
MINUS AREA	01 01 03

MINUS AREAS PER RE - SURVEY NO.			
SURVEY NO.	H	A	SQM
SR/12	00	00	07
SR/14	00	00	06
SR/15	00	00	11
TOTAL AREA	01 01 03		

LAND OWNED BY  
NAREEN WATER PHILP

*(Signature)*

SIGNATURE OF THE APPLICANT





**KERALA STATE POLLUTION CONTROL BOARD**  
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Patton P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/TAC/GoM/953/2014

Date: 09/09/2015

**CIRCULAR**

**Sub:- Consent of the Board for quarrying activity - reg.**

**Ref:- 1. This office letter of even no. dated 22.04.2015**

**2. Judgment dated 13.01.2015 of the NGT, Chennai in OA. No. 123 of 2014 and MA. No. 419 of 2014 and relates cases.**

**3. Judgment dated 15.07.2015 of the Hon'ble High Court of Kerala in WA No. 1514 of 2015 in WP(C) No. 7781/2015**

**4. Judgment dated 07.08.2015 of the NGT, Chennai in OA. No. 400 of 2013**

(The copies of judgments under reference (2) (3) & (4) are available in Board's website).

As per the above judgments, Environmental Clearance has to be obtained for all quarrying activity.

The National Green Tribunal has in page 84 of the judgment under reference (2) stated that 'Hon'ble Supreme Court in the case of Deepak Kumar (supra) has clearly directed that the miners possessed of mining area of less than 5 hectares cannot operate without taking environmental clearance. This could unexceptionally apply to new units, but, in our considered view, would also apply to existing mine lease holders as well; except that they would have to be given time to comply with the requirements of law'.

The judgment of the Hon'ble High Court holds that - 'valid permit' means permit which may entail a permit holder to carry on mining operation and mining operations can only be carried out along with Environmental Clearance. Those permit holders who does not have Environmental Clearance cannot be said to have valid permit on the relevant date.

Vide reference (4) the NGT has banned all illegal quarrying activity in ESA areas in Palakkad District.

The permits & leases for quarrying are issued from Mining & Geology and Revenue Department. The letter of indent of Mining and Geology is relied by the Board for issuing consent from the Board. This has been insisted vide reference (1), based on the communication received from Mining & Geology subsequent to the framing of the Kerala Minor Mineral Concession Rules, 2015.

The consent issued to quarries by the Board is under Water Act and Air Act only and hence so far the Board is not insisting on Environmental Clearance for issue of consent. In the background of the above three judgments, to safeguard the interest of environment in general and to ensure that the judgement of the Hon'ble Supreme Court which is the law of the land and is binding on all concerned, as a matter of abundant caution the undersigned hereby issue direction to the effect that environmental clearance shall be insisted for considering issuance of consent from the Board for all quarrying activities.

Sd/-  
**CHAIRMAN**

Approved for issue

  
**Environmental Engineer - 1**

To

1. The Chief Environmental Engineer  
Regional Office, EKM

The Senior Environmental Engineer  
Regional Office, TVM/ KKD

The Senior Environmental Engineer  
District Office, Palakkad

The Environmental Engineer  
District Office, TVM / KLM / PTA / KTYM / ALPY / IDK / EKM 1. 2  
(Perumbavoor) & 3 (ESC)/ TSR / KKD / MLPM / WYND / KNR / KSGD

2. All Technical Officers in Head Office
3. To IT Cell (for uploading the circular in Board's website)
4. CA to Chairman
5. CA to Member Secretary

(27)